CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/01510/2017

Chandigarh, this the 22nd day of December, 2017

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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- 1. Jaswinder Singh S/o Sh. Ajit Singh, age 52 years, Deputy Superintendent of Police, Police Lines, Sector 26, Chandigarh.
- 2. Udaypal Singh S/o Sh. Dhani Ram, age 51 years, Deputy Superintendent of Police, H.Q., PCR and Senior S.O. to D.G.P., Sector 9, Chandigarh (Group-A employees).

....APPLICANTS

(Present: Mr. D.S. Rawat, Advocate)

VERSUS

- 1. Union Territory of Chandigarh through its Administrator, U.T., Chandigarh.
- 2. The Advisor to the Administrator, U.T., U.T. Secretariat, Sector-9, Chandigarh.
- 3. The Home Secretary, U.T., U.T. Secretariat, Sector 9, Chandigarh.
- 4. The D.G.P., U.T., Police Head Quarters, Sector 9, Chandigarh.
- 5. Sukhwinder Pal Singh, Deputy Superintendent of Police, Central, P.S. Sector 17, U.T., Chandigarh.

....RESPONDENTS

(Present: Mr. K.K. Thakur, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

- 1. Heard.
- 2. At the very outset, learned counsel for the applicants made a statement at the Bar that the applicants will be satisfied if the present O.A is disposed of with a direction to the respondents

to decide his pending representation dated 02.03.2017 within time

frame, by passing a reasoned and speaking order.

3. Since only direction has been sought to direct the

respondents to decide pending representation, likewise requested

by learned counsel for the applicants, I deem it appropriate to hear

and dispose of the present O.A in requested manner.

4. Issue notice to the respondents.

5. Mr. K.K. Thakur, Advocate appears and accepts

notice on behalf of the respondents. He did not object to the

disposal of O.A in above requested manner. However, he prayed

that one month's time may be granted to decide the pending

representation by passing a reasoned order in accordance with law.

6. Considering the ad-idem between the parties, I

dispose of the present O.A with a direction to the competent

authority amongst the respondents to decide the pending

representation of the applicant, by passing a reasoned and

speaking order in accordance with law within a period of one

month from the date of receipt of a certified copy of this order.

Order so passed be duly communicated to the applicants.

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 22.12.2017

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